FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **M/s SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**M/s Shri Karvir Nivasini Mahalaxmi Ispat Private Limited**
2.	Date of incorporation of corporate debtor	26/08/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27104PN1993PTC073651
5.	Address of the registered office and principal office (if any) of corporate debtor	A-6 MIDC Gokul Shirgaon, Kolhapur, Maharashtra, India, 416234
6.	Insolvency commencement date in respect of corporate debtor	August 18, 2026 (order received August 19, 2026)
7.	Estimated date of closure of insolvency resolution process	February 15, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Purusottam Behera Reg.No: - IBBI/IPA-002/IP-P00940/2019-2020/12993 AFA Valid Till: December 31, 2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra ,400022 **Email ID**: purusosbbj@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence address:** 402-403 Lotus Plaza Behind Laxmi Narayan Mandir, Venus Corner, Shahupuri, Kolhapur, Maharashtra - 416001 Process email id: ibc.knmpl@gmail.com
11.	Last date for submission of claims	September 02, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-VI, has ordered the commencement of a corporate insolvency resolution process of **M/s SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED** on August 18, 2026.

The creditors of **M/s SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before September 02, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Purusottam Behera
Interim Resolution Professional
In the matter of M/s Shri Karvir Nivasini Mahalaxmi Ispat Private Limited.
Registration No: IBBI/IPA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai ,Mumbai City ,Maharashtra ,400022
Email ID: purusosbbj@yahoo.com , ibc.knmpl@gmail.com

Date: August 20, 2026
Place: Mumbai

SBI

Analytics Department, 8th Floor, NEWA Bhakti Knowledge Park, Airoli, Navi Mumbai - 400708

CORRIGENDUM NOTICE

Ref No: SBI/GITC/Analytics/2026/2027/1477 — Dated: 19.08.2026

Corrigendum with reference to RFP No: SBI/GITC/Analytics/2026/2027/1477 dated 25.07.2026 has been published on Bank's website. For details, please visit 'Procurement News' at https://sbi.bank.in

Place: Mumbai — **Deputy General Manager**

Date: 20.08.2026 — **Analytics Department (DB - Business)**

राष्ट्रीय आरोग्य अभियान (NHM), मुंबई
जाहीर सूचना / PUBLIC NOTICE

राष्ट्रीय आरोग्य अभियानांतर्गत **समुदाय आरोग्य अधिकारी** (कंत्राटी) पदभरतीसाठी **दिनांक 04 नोव्हेंबर 2025 रोजी** प्रसिद्ध करण्यात आलेल्या जाहिरातीच्या अनुषंगाने उमेदवारांना सूचित करण्यात येते की, सदर भरती प्रक्रियेअंतर्गत **Online परीक्षा दिनांक 25 ऑगस्ट 2026 (मंगळवार) रोजी** आयोजित करण्यात येत आहे.

सदर परीक्षेसंदर्भातील **प्रवेशपत्र (Hall Ticket), परीक्षा केंद्र, परीक्षा वेळ, उमेदवारांसाठी सूचना तसेच इतर आवश्यक माहिती** लवकरच **https://nhm.maharashtra.gov.in** वर उपलब्ध करून देण्यात येईल.

त्यामुळे सर्व उमेदवारांनी नियमितपणे **https://nhm.maharashtra.gov.in** या संकेतस्थळावर सूचना तपासाव्यात.

दिनांक - २०/०८/२०२६ — सहसंचालक (अतांत्रिक)

स्थळ - मुंबई — राष्ट्रीय आरोग्य अभियान, मुंबई

Bank of India

Relationship beyond banking

ASSET RECOVERY BRANCH (ARB), KOLHAPUR : 1519, C, Jaydhaval Building, 3rd Floor, Laxmipuri, Kolhapur - 416002. ARB.Kolhapur@bankofindia.co.in

DEMAND NOTICE

By courier/Registered Post A.D./Ordinary Post/Hand Delivery

To,

Mrs. Rajashree Sachin Gaikwad,

R/o.- Plot No. 38, Dhananjay Housing Society, Sawant Plot, Near Aastha Hospital, A/p. Sangli, Tal. Miraj, Dist. Sangli - 416416.

Respected Sir,

Notice U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002

At the request made by you, our **Vishrambag Branch** has granted to you various Credit facilities aggregating to an amount of **Rs. 47,43,000/-** (Rupees Forty Seven Lakhs Forty Three Thousand only.) We give hereunder details of various credit facilities granted by us and the outstanding dues thereunder as on the **17/08/2026**

Nature of Facility & A/c No.	Sanctioned Limit	Outstanding dues
Term Loan (150770410000128)	Rs. 41,93,000/-	Rs. 42,27,972.05 + Uncharged interest
Cash Credit (150730110000112)	Rs. 5,50,000/-	Rs. 5,75,239 + Uncharged interest

1. The aforesaid credit facilities granted by the Bank are secured by the following assets / securities (particulars of properties/assets charged to Bank).

Detail of immovable Property

EQM of east side ½ portion of residential plot property admeasuring 144.65 Sq.Mtrs. out of and bearing new Ext. City Survey No. 12780/38, Situated at Sawant Plot, Near Aastha Hospital, Dhananjay Housing Society, Sangli, Tal. Miraj, Dist. Sangli. Bounded by: On the North by - **20 ft. wide Road**; On the South by - **Property owned by Gavali**; On the East by - **Plot property bearing New Ext City Survey No. 12780/39 owned By Sou. Mangla Jabde**; On the West by - **Remaing Portion out New Ext City Survey No. 12780/38 owned by Shri. Shankar Maruti Gaikwad**.

• **Hypothecated Plant and Machinery located at Plot No. 77/2, MIDC Miraj Sangli, A/p. Sangli, Tal. Miraj, Dist. Sangli - 416416.**

2. As you have defaulted in repayment of your dues to the Bank under the said credit facilities, we have classified your account as **Non-Performing Asset** with effect from **28.11.2023** in accordance with the directions / guidelines issued by the Reserve Bank of India.

3. For the reasons stated above, we hereby give you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liability by paying to the Bank a sum of **Rs. 48,03,211.05 (Rupees Forty Eight Lakhs Three Thousand Two Hundred Eleven and Five Paise only)** (contractual dues up to date) with further interest **@ 9.60 % p.a.** compounded with **monthly rests** and all costs, charges and expenses incurred by the Bank, till repayment by you within a period of 60 days from the date of this notice, failing which we will entirely at your risks as to costs and consequences exercise all or any of the powers under Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.

4. While we call upon you to discharge your liabilities as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

5. The amounts realised from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly applied in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realisation and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) are fully recovered, shall be paid to you.

6. If the said dues are not fully recovered from the proceeds realised in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you and your other assets including by filing legal / recovery actions before Debts Recovery Tribunal / Courts, for recovery of the balance amount due along with all costs etc. incidental thereto from you.

7. Please take note as per Sub-Section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, license, gift, mortgage or otherwise any of the secured assets referred to in this notice.

8. The undersigned is a duly Authorised Officer of the Bank to issue this notice and to exercise power's under Section 13 of aforesaid Act.

9. Needless to mention that this notice is without prejudice to any other remedy available to the Bank.

Yours faithfully, Sd/-

Date : 17-08-2026.

Place : SANGLI. — Chief Manager & Authorised Officer

एसजेवीएन ग्रीन एनर्जी लिमिटेड SJVN Green Energy Limited

(एसजेवीएन लिमिटेड की पूर्ण स्वामित्व अनुषंगी)

(A Wholly Owned Subsidiary of SJVN Limited)

CIN : U40100HP2022GOI009237

E-Tender No.: SGEL/CHQ/Contracts/PSPCL-1000 MW/2026

Online bids (E-tender) on Domestic Competitive Bidding (DCB) are invited on behalf of SJVN Green Energy Limited for **"EPC Package with Land for Development of Grid-Connected Solar PV Projects of Aggregate Capacity up to 1000 MW in the States of Punjab and Rajasthan, including Comprehensive Operation & Maintenance for Five (5) Years"**.

For details, visit websites: *https://www.bharat-electronictender.com*, *https://www.eprocure.gov.in* and *https://www.sjvn.nic.in*. **Last date for bid submission is 16.09.2026 (14:00 Hrs).**

Amendment(s), if any, shall be issued on websites only.

DGM (Contracts)
SJVN Green Energy Limited
Corporate Headquarters, Shakti Sadan, Shanan, Shimla (H.P.)
Email : contracts.sgel@sjvn.nic.in

JAIPUR DEVELOPMENT AUTHORITY

Indira Circle, Jawahar Lal Nehru Marg, Jaipur-302004

No. JDA/EE-8/2026-27/D-809 — Date : 17.08.2026

NOTICE INVITING BID

NIB No.: **EE-8/10/2026-27**

Online Bids are invited up-to 06:00 PM of 10.09.2026 for **"Development Operation and Maintenance of JDA sport complex in Swarn Vihar JDA Scheme on Build, Operate and Maintenance (BOM) basis zone-8 JDA Jaipur."** The last date for Applying Bid and making online payment on JDA portal is up-to 06:00 PM of 10.09.2026. The estimated cost of NIB is Rs. 247.71 Lacs. Details may be seen in the Bidding Document at our office or the State Public Procurement Portal website www.sppp.rajasthan.gov.in, www.eproc.rajasthan.gov.in and www.jda.rajasthan.gov.in/jda.

(UBN No.: JDA2627WSOB00295)

To participate in the bid, bidder must:

A. Participate in Tender & Deposit Payment on 'Online Tender Participation' Portal of JDA at https://jda.rajasthan.gov.in/jda or by Single-Sign-On at http://service.jaipurjda.org.

B. Submit e-Bid on 'e-Procurement Portal' of GOR at www.eproc.rajasthan.gov.in

Raj.Samwad/C/26/10280 — Executive Engineer-8

Shri Veershaiv Co-op. Bank Ltd:, Kolhapur.

(Multi-state Scheduled Bank)

Head Office: 517 A-1, Tararani chowk, Kolhapur.

Phone: 0231/2536940,41,42 Email-legal@shriveershaivmail.bank.in

Possession Notice (as per Rule 8(1))

Whereas, the undersigned being the Authorized Officer of Shri Veershaiv Co-operative Bank Ltd., Kolhapur (Multi-State Scheduled Bank) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, had issued Demand Notices under Section 13(2) of the said Act to the following borrowers calling upon them to repay the amounts mentioned below together with further interest, costs, charges and expenses within 60 days from the dates of the respective Demand Notices. The borrowers having failed to repay the outstanding dues within the stipulated period, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the secured assets described below under Section 13(4) of the said Act read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002. The borrowers and the public in general are hereby cautioned not to deal with the secured assets. Any dealings with the secured assets shall be subject to the charge of Shri Veershaiv Co-operative Bank Ltd., Kolhapur for recovery of the outstanding dues together with further interest, costs, charges and expenses. The attention of the respective borrowers is invited to the provisions of Section 13(8) of the Act in respect of the time available for redemption of the secured assets.

Borrower / Guarantor	Demand Notice	Amount Demanded	Date of Symbolic Possession	Outstanding as on (31/05/2026)
1. Shri. Rohit Dilip Chougule 2. Smt. Bhagyashri Rohit Chougule 3. Shri. Swapnil Dilip Lad 4. Shri Prakash Rajaram Patil 5. Shri. Rajaram Vishnu Patil 6. Anand Prakash Patil 7. Shri Digambar Prakash Patil 8. Shri. Vijay Shamarao Ardalkar 9. Zahursharnad Abdulrashid Bagwan	23/04/2026	Loan A/c No. 1301/517 – Rs.11,22,209/- and Loan A/c No. 2323/18 – Rs.16,09,500/-	14/08/2026	Loan A/c No. 1301/517 Rs.11,80,013/- and Loan A/c No. 2323/18 Rs.17,03,402/- together with further interest, costs, charges and expenses

Description of Secured Asset : All that piece and parcel of Non-Agricultural land bearing C.S. No. 485 situated at Mouje Sake, Tal. Kagal, Dist. Kolhapur, admeasuring 89.30 Sq. Mtrs., together with RCC construction comprising Ground Floor 78.72 Sq. Mtrs., First Floor 89.31 Sq. Mtrs. and Second Floor 27.88 Sq. Mtrs., total built-up area 195.91 Sq. Mtrs., bearing Grampanchayat Milkat No. 485, Boundaries: **East** – Property of Pandit Patil; **West** – Grampanchayat Road; **South** – Grampanchayat Road; **North** – Property of Padmashri Magdum.

Borrower / Guarantor	Demand Notice	Amount Demanded	Date of Symbolic Possession	Outstanding as on (31/05/2026)
1. Shri. Rohit Dilip Chougule 2. Shri. Abdulrauf Sardar Bagwan 3. Shri. Yasin Abdulrauf Bagwan 4. Shri. Zahursharnad Abdulrashid Bagwan	23/04/2026	Rs.4,83,098/-	13/08/2026	Rs.5,07,258/-, together with further interest, costs, charges and expenses

Description of Secured Asset : All that piece and parcel of Shop No. B-1 at Basement Floor of Rau Apartment, admeasuring 31.60 Sq. Mtrs. built-up area, constructed on Non-Agricultural land bearing C.S. No. 1739 situated within the limits of Kolhapur Municipal Corporation, E Ward, Rajarampuri 5th Street, Kolhapur. Boundaries: **East** – Common Passage; **West** – Property of C.S. No. 1738; **South** – Property of Basement No. B-2; **North** – Front Margin and KMC Road.

Sd/-

Authorized Officer

Date :20/08/2026

Place : Kolhapur — **Shri Veershaiv Co-operative Bank Ltd., Kolhapur (Multi-State Scheduled Bank)**

Shirur Municipal Council, Shirur, Dist. Pune,

Telephone No. 02138 / 222122 Email-shirur.pune@gmail.com

E-Tender Notice Parent Portal: http://mahatenders.gov.in

E-Tender Notice No. 17, Year-2026-27

E-Tender Notice No. 2026_DMA_1328518_1 for submission of e-Tender published under The date 14/08/2026 has been set; all concerned parties should take note of this. The pre-qualification criteria and detailed tender notice are available on the government website http://mahatenders.gov.in.

(Shri.Pankaj Kakad) Planning Assistant — (Shri.Pritam Patil) Chief Officer

TRANSMISSION CORPORATION OF ANDHRA PRADESH LIMITED

(A Government of Andhra Pradesh Undertaking & An ISO 27001-2022 Certified Company)

NOTICE INVITING TENDER

The APTRANSCO invites bids online for Spec No. PMM32-e-64/2026: Supply of Hardware material in 2 lots i.e. **LOT-1: Hardware Materials for 400 kV level, LOT-2: Hardware Materials for 220 kV level and below. Date & Time of availability of above tender:20.08.2026 at 6:00PM.** Website: www.tender.apeprocurement.gov.in. Contact No CE/Transmission 0866- 2429230.

R.O.No.GMCC/APTRANSCO/2026-27 — **Sd/- CHIEF ENGINEER/TRANSMISSION**

Bank of India

Relationship beyond banking

ASSET RECOVERY BRANCH (ARB), KOLHAPUR : 1519, C, Jaydhaval Building, 3rd Floor, Laxmipuri, Kolhapur - 416002. ARB.Kolhapur@bankofindia.co.in

DEMAND NOTICE

By courier/Registered Post A/D

To,

Mrs. Satyabhama Shankar Gaikwad,

R/o.- Plot No. 38, Dhananjay Housing Society, Sawant Plot, Near Aastha Hospital, A/p. Sangli, Tal. Miraj, Dist. Sangli - 416416.

Respected Sir,

Notice U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002

1. You are aware that, our **Vishrambag Branch** has granted various credit facilities aggregating to an amount of **Rs. 47,43,000/- (Rupees Forty Seven Lakhs Forty Three Thousand only)** to **Smt. Rajashri Sachin Gaikwad** (**Principal Debtor**), for which you stood as **Guarantor** and executed letter of Guarantee dated 15.11.2022 guaranteeing the due repayment of the said amounts and all interest, details of various credit facilities granted by the Bank and the outstanding dues thereunder as on **17.08.2026** are as under:

Nature of Facility & A/c No.	Sanctioned Limit	Outstanding dues
Term Loan (150770410000128)	Rs. 41,93,000/-	Rs. 42,27,972.05 + Uncharged interest
Cash Credit (150730110000112)	Rs. 5,50,000/-	Rs. 5,75,239 + Uncharged interest

2. You are aware that you have undertaken liability under the said letter of GUARANTEE for repayment of the various credit facilities granted by us to the said PRINCIPAL DEBTOR and you have secured the repayment of the said credit facilities by creating mortgage / charge in favour of the bank on the following securities / your properties :-

EQM of east side ½ portion of residential plot property admeasuring 144.05 Sq.Mtrs. out of and bearing new Ext. City Survey No. 12780/38, Situated at Sawant Plot, Near Aastha Hospital, Dhananjay Housing Society, Sangli, Tal. Miraj, Dist. Sangli. Bounded by: On the North by - **20 ft. wide Road**; On the South by - **Property owned by Gavali**; On the East by - **Plot property bearing New Ext City Survey No. 12780/39 owned By Sou. Mangla Jabde**; On the West by - **Remaing Portion out New Ext City Survey No. 12780/38 owned by Shri. Shankar Maruti Gaikwad.**

• **Hypothecated Plant and Machinery located at Plot No. 77/2, MIDC Miraj Sangli, A/p. Sangli, Tal. Miraj. Dist. Sangli - 416416.**

3. As the principal debtor has defaulted in repayment of his / her / theirs / its liabilities, under the said facilities, we have classified his / her / theirs / its dues as **Non-Performing Asset** on **28.11.2023** in accordance with the directions / guidelines issued by the Reserve Bank of India.

4. We also inform you that it spite of our repeated demands / requests for repayment of the amounts due to Bank, the principal debtor/s has not so far paid the same. You, therefore, as Guarantor become liable to pay the said dues.

5. For the reasons stated above, we hereby give you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank a sum of **Rs. 48,03,211.05 (Rupees Forty Eight Lakhs Three Thousand Two Hundred Eleven and Five Paise only)** (contractual dues up to date) with further interest **@ 9.60% p.a.** compounded with monthly rests and all costs, charges and expenses incurred by the Bank till repayment by you, within a period of 60 days from the date of this notice, failing which we will entirely at your risks as to costs and consequences exercise all or any of the powers under Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.

6. While we call upon you to discharge your liabilities as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

7. The amounts realised from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly applied in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realisation and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) dues are fully recovered, shall be paid to you.

8. If the said dues are not fully recovered from the proceeds realised in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you and your other assets including by filing legal / recovery actions before Debts Recovery Tribunal / Courts for recovery of the balance amount due along with all costs etc., incidental thereto from you.

9. Please take note as per Sub-Section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, licence, gift, mortgage or otherwise any of the secured assets referred to in this notice.

10. The undersigned is a duly Authorised Officer of the Bank to issue this notice and to exercise powers under Section 13 aforesaid Act.

11. Needless to mention that this notice is without prejudice to any other remedy available to the Bank.

Yours faithfully, Sd/-

Date : 17-08-2026.

Place : SANGLI. — Chief Manager & Authorised Officer

KONKAN RAILWAY CORPORATION LIMITED

(A Government of India Undertaking)

OPEN E-TENDER (SINGLE PACKET SYSTEM) INVITATION NOTICE

Name of Work: Cement Concrete for foundation and plinth in normal, hard & rocky soil for project being executed by Konkan Railway Corporation Limited. **Tender Notice No: KR/CO/EL/MAS-RU/T/17/26 Dtd: 20.08.2026. Completion Period:** 03 (Three) Months. **Estimated Cost:** Rs. 4,05,11,057/- Excluding GST. **EMD:** Rs. 8,10,200/-. **Last Date & time for Online Submission of Tender:** 10.09.2026 up to 15:00 Hrs. **Opening of Tender:** On 10.09.2026 at 15:30 Hrs. Amendments / Corrigendum if any, would be uploaded on IREPS website only. **Submission of Tender Documents:** Through IREPS. Manual Tender Documents shall not be accepted.

SBI

Project Finance & Structuring SBU
4th floor, Mafatlal Centre, Nariman Point, Mumbai - 400021

A- EMPANELMENT OF LENDER'S INDEPENDENT ENGINEERS (LIEs)

B- EMPANELMENT OF LENDER'S INSURANCE ADVISORS (LIAs)

Project Finance & Structuring SBU, State Bank of India, Mumbai intends to empanel agencies for the role of Lender's Independent Engineers (LIEs) for various sectors and Lender's Insurance Advisors (LIAs). The interested agencies may apply for the same. The eligibility criteria, format for application and other details are available at the Bank's website https://sbi.bank.in. The eligible agencies can submit their applications complete in all respect in the prescribed format latest by 5:00 p.m. on or before 10.09.2026 at the above mentioned address.

Date: 20.08.2026 — **Deputy General Manager**

Bi-RIDE
BENGALURU INTEGRATED RAIL INFRASTRUCTURE DEVELOPMENT ENTERPRISE LIMITED

BENGALURU SUBURBAN TRANSPORT PROJECT (BSTP)

Website: www.kride.in — Email ID: gmprocurement@kride.in

e-TENDER NOTICE

Tender Notice No.: Bi-RIDE/BSTP/DDC/C2/P1/2026, Date: 18.08.2026. Tender ID: 2026_KRIDE_286419_1.

"Detailed Design Consultancy (DDC) Services for Elevated Viaduct of length 7.795 Km (-0.675 km to Ch-0.050 km & Ch. 11.230 km to Ch. 16.755 km & Ch: 16.755 km to Ch. 18.400 km) and RoR (Ch: (-) 0+100, 12+400, 16+612 to 16+709) including Double Decker Viaduct (Rail cum Road flyover) from Ch. 14+582.903 to Ch. 15+680.447, Double Decker Station at Mathikere, Entry/Exit structure, Ramp for Road flyover, Y-loop ramp, BSTP Viaduct ramp at Benniganahalli, Hebbal, YPR Cabin FOB's, Multi Model Integration works and other related infrastructural works of Elevated section in between Benniganahalli to YPR Cabin of Corridor-2 and Part work up to substructure from Ch: 16+900 to 18+055 (from P 192/UP 192 to C1-P10) at Yeshwanthpur of Corridor-1, 4 nos. of Road over Bridge (RoB) and 1 nos. Road under Bridge (RuB) of Corridor-4, for Bengaluru Suburban Transport Project (BSTP)".

Last date for submission of bids is **18.09.2026 IST 15:00 Hrs.** For details visit **https://etenders.gov.in/eprocure/app**

DIPR/CP/YC/2226/2026-27 — **Sd/- GENERAL MANAGER /Procurement/Bi-RIDE**

KridePrm | Kride Bsrp | kride_bsrp | KRIDE.BSRP

Central Electricity Regulatory Commission

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Petition No. 281/TD/2026 — **Dated: 17.8.2026**

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003 (the Act)

An application for the grant of a Category-V licence for inter-State trading in electricity all over India has been made before the Commission by **Infinite Voltx Trading Private Limited,** Plot 128 FB, Scheme No. 94, Ring Road, Sector – F, Kanadia, Indore – 452016, Madhya Pradesh.

2. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State trading licence to **Infinite Voltx Trading Private Limited** before the Commission can be accessed at the website https://infivoltxtrading.com or inspected by any person in the Commission's office by following the laid down procedure.

3. On consideration of the material available on record, the Commission is satisfied that prima facie the applicant qualifies for the grant of a licence for inter-State trading in electricity and by order dated 16.8.2026, the Commission has proposed to grant a Category-V licence to the applicant for inter-State trading in electricity all over India.

4. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act to invite suggestions or objections, if any, to the proposal to grant the licence for inter-State trading in electricity as aforesaid by the Commission to be received by the undersigned latest by **2.9.2026** at the above noted address. The objections or suggestions received after the specified date shall not be considered.

5. The Commission has fixed the application for final disposal on **3.9.2026** and the person who files the suggestions or objections may in his discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	M/s Shri Karvir Nivasini Mahalaxmi Ispat Private Limited
2.	Date of incorporation of corporate debtor	26/08/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27104PN1993PTC073651
5.	Address of the registered office and principal office (if any) of corporate debtor	A-6 MIDC Gokul Shirgaon, Kolhapur, Maharashtra, India, 416234
6.	Insolvency commencement date in respect of corporate debtor	August 18, 2026 (order received August 19, 2026)
7.	Estimated date of closure of insolvency resolution process	February 15, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Purusottam Behera RegNo: IBBI/IPA-002/IP-P00940/2019-2020/12893 AFA Valid Till December 31, 2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Flat No 402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra ,400022 **Email ID:** purusebehera@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence address:** 402-403 Lotus Plaza Behind Laxmi Narayan Mandir, Venus Corner, Shahupuri, Kolhapur, Maharashtra - 416001 **Process email id:** ibclompl@gmail.com
11.	Last date for submission of claims	September 02, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-VI, has ordered the commencement of a corporate insolvency resolution process of **M/s SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED** on **August 18, 2026.**

The creditors of **M/s SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **September 02, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Purusottam Behera
Interim Resolution Professional
In the matter of M/s Shri Karvir Nivasini Mahalaxmi Ispat Private Limited.
Registration No: IBBI/IPA-002/IP-P00940/2019-20/12893
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra 400022
Email ID: purusebehera@yahoo.com , ibclompl@gmail.com

Date: August 20, 2026
Place: Mumbai

GOVERNMENT OF MAHARASHTRA
Public Works Department
Executive Engineer, Public Works Division, Miraj.
Fort area, opp prant office, Miraj 416 410

E-Mail:- miraj.ee@mahapwd.gov.in — **Phone No. (0233)2222665**

PWDM/Tender/4407/2026 — **Date: 13/08/2026**

E-Tender Notice No 11 Year 2026-27

Online Tender (e-tender) in "B-1" form for the following works is invited by the Executive Engineer, P.W. Division Miraj on Government of Maharashtra Electronic Tender Management System. Tender is available online on https://mahatenders.gov.in Executive Engineer, Public Works Division, Miraj reserves the right to accept or reject any offer. Conditional tenders will not be accepted.

Sr. No.	Work Description	Rs. (Lakh)
1	CONSTRUCTION OF COMPOUND WALL FOR INSPECTION & CERTIFICATION CENTER FOR VEHICLES AT DY.R.T.O. OFFICE AT SANGLI TAL-MIRAJ, DIST- SANGLI.	150.33

E-Tender Schedule

1.	Period of download of Tenders	From -20/08/2026 to 27/08/2026
2.	Pre Bid (Online)	Superintending Engineer, Public Works Circle, Kolhapur. Dt. 24/08/2026 At 12.30 PM
3.	Place, Time and Date of Bid Opening Date (If possible.)	Executive Engineer, Public Works Division, Miraj Date - 28/08/2026 at 11.30 Hrs (Online) if possible.

All information of e-tendering is available on the following website.
1. https://mahapwd.com 2. https://mahatenders.gov.in
(If there is any changes in the tender notice, will be communicated on the website)

Sd/-
Amar Machhindra Nalawade
Executive Engineer,
Public Works Division, Miraj

DGIPR/2026-2027/2376

ICICI Bank

Branch Office: ICICI Bank Ltd, Vasant Plaza, Near Udyog Bhavan, Rajaram Road, Rajarampuri, Kolhapur- 416001.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Dhiraj Tanaji Sawant (Borrower) Mr. Rahul Rajaram Patil (Guarantor) Loan Account No. TBKPR00006707979 LBKPR00006734000	Flat No. 407, 4th Floor, Wing A, Phase 1, "Shree Baba Ramdev Textiles And Housing Market", Survey No. 63 / 2 And 60 / 2 Paiki, Kasba Ichalkaranji, Taluka Hatkanangale, Near By Shelake Mala, Maharashtra, Kolhapur 416115 Admeasuring An Area of Carpet Area 50.46 Sq.mtr. + Builtup Area 65.59 Sq.mtr.	Rs. 27,48,904/- As On 11.08.2026	Rs. 16,30,000/- / Rs. 1,63,000/-	August 25, 2026 From 11:00 AM To 02:00 PM	September 09, 2026 From 11:00 AM Onwards

The online auction will take place on the website (URL Link-https://BidDeal.in) of e-auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ Noticee are given a last chance to pay the total dues with further interest till September 08, 2026 before 10:00 AM else this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd, Vasant Plaza, Near Udyog Bhavan, Rajaram Road, Rajarampuri, Kolhapur 416001 on or before September 08, 2026 before 04:00 PM and there after they need to submit their offer through the above mentioned website only on or before September 08, 2026 before 05:00 PM, along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Ltd, Vasant Plaza, Near Udyog Bhavan, Rajaram Road, Rajarampuri, Kolhapur- 416001 on or before September 08, 2026 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at "Kolhapur".

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited on 7304905179/ 8097496400/9561087622.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s.

Date: August 20, 2026
Place: Kolhapur — Authorized Officer, ICICI Bank Limited

सोने	चांदी
सांगली १,५४,९००	२,३१,०००

अंडी भाव

राष्ट्रीय अंडी समन्वय समिती (मिरज) दि. २० ऑगस्ट २०२६ ५६५ मुंबई (नेकरेट) - मिरज फाँड्री रेट (किरकोळ ८० रु. डझन)
ब्रॉयलर जिवंत पक्षी नंदा ग्रुप ११८ रुपये प्रतिकिलो

शेअर बाजार

- सेन्सेक्स : ७६,९०९.६८
- निफ्टी : २४,०७८.३०
- युएस डॉलर : ९५.७०
- युरो : १११.११

जाता-जाता

साहेब, 'वरकमाई' होतच नाही... अवैध धंदेवाल्यांकडे गेलो की, ते आपल्या पक्षाचे इलेक्टोरल बाँड दाखवतात...

दुसऱ्याच्या कामाचे श्रेय लाटणाऱ्या अपयशी पडळकरांनी राजीनामा द्यावा

तम्मनगौडा रवी पाटील; मुख्यमंत्री देवेंद्र फडणवीस यांच्याकडे तक्रार करणार

केसरी वृत्तसेवा

सांगली : निवडणुकीत वारेमाप आश्वासन देणारे जतचे आ. गोपीचंद पडळकर यांनी एकही आश्वासन पाळलेले नाही. ते स्वतःचे नेतृत्व अपयशी ठरल्याने दुसऱ्यांच्या कामाचे श्रेय लाटण्याचा प्रयत्न करत आहेत. त्यांनी आमदारकीचा राजीनामा द्यावा, अशी मागणी सांगली जिल्हा परिषदेचे माजी सभापती व जतचे राष्ट्रवादी काँग्रेस अजित पवार गटाचे नेते तम्मनगौडा रवी पाटील यांनी पत्रकार बैठकीत केली. मुख्यमंत्री देवेंद्र फडणवीस यांच्याकडे त्यांची तक्रार करणार असल्याचा इशाराही रवी पाटील यांनी दिला.

रवी पाटील यांनी आ. पडळकर यांच्या निवडणुकीतील घोषणा, विकास कामांमधील अपयश, पोकळ आश्वासने याचा जोरदार समाचार पत्रकार बैठकीत घेतला. नेतृत्व, कर्तृत्वमध्ये अपयशी ठरलेल्या पडळकर यांनी हिम्मत असेल तर स्वतः उत्तर द्यावे, असे आव्हानही रवी पाटील यांनी दिले.

ते म्हणाले, माडग्याळ येथे

तम्मनगौडा रवी पाटील

जिल्हा परिषदेच्या निधीतून उभारण्यात आलेल्या पशुवैद्यकीय दवाखान्याचे भूमिपूजन २२ ऑगस्टला नियोजित असताना आमदार पडळकर यांनी घाईघाईत तेथे जाऊन परस्पर उद्घाटन केले आहे. यापूर्वीही जत तालुक्यात एका प्राथमिक आरोग्य केंद्राचे त्यांनी अशाच प्रकारे उद्घाटन निवडणुकीपूर्वी केले आहे. आजतागायत तेथे एकही कर्मचारी अथवा वैद्यकीय अधिकारी नेमलेला नाही. अशा प्रकारे दुसऱ्याच्या कामांचे श्रेय लाटण्याचा प्रयत्न करणाऱ्या आमदार पडळकर यांनी राजीनामा द्यावा. मुख्यमंत्री फडणवीस यांच्याकडेही त्यांच्याबद्दल तक्रार करणार आहे.

ते म्हणाले, विधानसभा निवडणुकीवेळी पडळकरांनी जत तालुक्यात एमआयडीसी उभारण्याचा तसेच सुमारे साडेतीनशे कोटींची बांबू लागवड करण्याची घोषणा केली होती. निवडणुकीनंतर जलजीवन मिशनची कामे करण्याचे आश्वासन दिले होते. प्राणी संग्रहालयाचीही घोषणा केली आहे. मात्र यातील कोणतेही आश्वासन पूर्ण झालेले नाही. उलट तत्कालीन जिल्हाधिकारी अशोक काकडे यांनी उमदी एमआयडीसीचा प्रस्ताव रद्द केल्याचे सहसंचालक पुणे यांना कळवल्याचे सांगितले होते. त्यामुळे आमदार म्हणून पडळकर यांचे नेतृत्व अपयशी ठरल्याचा आरोप रवी पाटील यांनी केला.

ते म्हणाले, की माडग्याळ येथील पशुवैद्यकीय दवाखाना जिल्हा परिषदेच्या निधीतून उभारला आहे. येत्या २२ तारखेला आ. जयंत पाटील तसेच माजी आ. विलासराव जगताप, जिल्हा परिषद अध्यक्ष संगीता पाटील यांच्या उपस्थितीत भूमिपूजन करण्याचे नियोजित होते. माझी पत्नी सावित्री रवी पाटील या मतदारसंघाची जिल्हा परिषद सदस्य तसेच कृषी व पशुसंवर्धन सभापती आहे. मात्र आमदार पडळकर यांनी बुधवारी तेथे जाऊन अधिकृतरित्या उद्घाटन केले. त्यावेळी पंचायत समिती सदस्य, जिल्हा परिषद सदस्यही नव्हते.

आमदार पडळकर यांच्याबद्दल मुख्यमंत्री फडणवीस यांच्याकडे तक्रार करणार आहे, असे रवी पाटील यांनी सांगितले.

जतला तहानलेले ठेवून मंगळवेढ्याला पाणी

गोपीचंद पडळकर हे जत तालुक्याचे आमदार आहेत, मात्र त्यांनी जत तालुक्याला तहानलेले ठेवून मंगळवेढ्याला पाणी दिले आहे. आजही जत तालुक्यात ८ गावे व ६६ वाडी-वस्त्यांवर टँकरने पाणी पुरवठा होत आहे. ते आमदार जतचे असले तरी देखरेख मंगळवेढ्याची करीत असल्याचा आरोप तम्मनगौडा रवी पाटील यांनी केला.

* **भावनगर** : गुजरातच्या भावनगर जिल्ह्यात विषारी दारूमुळे दोन जणांचा बळी गेला असून १९ जणांवर रुग्णालयात उपचार सुरू आहेत.

कुपवाड : येथे एका टेक्स्टाईल कंपनीला लागलेली आग आटोक्यात आणताना अग्निशमन दलाचे जवान.

संजय इंडस्ट्रीजमधील टेक्स्टाईल कंपनीला भीषण आग

यंत्रसामग्री, कच्चा-पक्का माल जळून खाक; सर्व कामगार सुखरूप

केसरी वृत्तसेवा

कुपवाड : अहिल्यानगर परिसरातील संजय इंडस्ट्रीज हद्दीत असलेल्या एका टेक्स्टाईल कंपनीतील तिसऱ्या मजल्यावर काल सकाळी भीषण आग लागली. आगीने काही वेळातच रौद्ररूप धारण केल्याने कारखान्यातील अत्याधुनिक यंत्रसामग्री, कच्चा व पक्का माल तसेच फॅक्टरीच्या शेडचे मोठ्या प्रमाणात नुकसान झाले. आगीचे नेमके कारण स्पष्ट झाले नाही.

आगीची माहिती मिळताच सांगली-मिरज-कुपवाड महानगरपालिका तसेच एमआयडीसी अग्निशमन दलाच्या गाड्या तातडीने घटनास्थळी दाखल झाल्या. माधवनगर ग्रामपंचायतीनेही आग आटोक्यात आणण्यासाठी पाण्याचा टँकर पाठविला होता. अग्निशमन जवानांनी शर्थीचे प्रयत्न करून आगीवर नियंत्रण मिळविले. सुरक्षा यंत्रणेने तत्परता दाखवत सर्व कामगारांना सुरक्षितपणे बाहेर काढले. त्यामुळे मोठा अनर्थ टळला. कोणतीही जीवितहानी अथवा गंभीर दुखापत झालेली नाही.

आगीमुळे परिसरात मोठ्या प्रमाणात धुराचे लोट पसरले होते. त्यामुळे कारखान्याजवळ नागरिकांची मोठी गर्दी झाली होती. खबरदारीचा उपाय म्हणून प्रशासनाने काही काळ परिसरातील वीजपुरवठा खंडित करून वाहतूकही पर्यायी मार्गाने वळवली.

कुपवाड एमआयडीसी पोलीस ठाण्याचे सहायक पोलीस निरीक्षक आनंदराव घाडगे घटनास्थळी दाखल झाले. त्यांनी परिस्थितीची पाहणी करून कारखान्यालगत जमलेल्या नागरिकांना सुरक्षित अंतरावर हलविण्याचे आदेश पोलीस कर्मचाऱ्यांना दिले. यावेळी आयुष हेल्पलाईन टीम आणि पै. चंद्रहार पाटील जीवरक्षक टीम देखील घटनास्थळी दाखल झाली होती. रात्री उशिरापर्यंत कुपवाड औद्योगिक वसाहत पोलिसांत तक्रार दाखल करायचे काम सुरू होते.

यशोदा कदम यांचे निधन

सोनसळमध्ये शोकाकुल वातावरणात अंत्यसंस्कार

केसरी वृत्तसेवा

कडेगाव : सांगली-सातारा स्थानिक स्वराज्य संस्था मतदारसंघाचे माजी आमदार मोहनराव

कदम यांच्या पत्नी यशोदा मोहनराव कदम (वय ८०) यांचे बुधवारी अल्पशा आजाराने निधन झाले. त्या परिसरात 'आक्का' या नावाने परिचित होत्या. त्यांच्या निधनाने कदम कुटुंबीयांसह सोनसळ, चिंचणी आणि पलूस-कडेगाव परिसरात शोककळा पसरली.

काही दिवसांपासून श्वसनाचा त्रास होत असल्याने यशोदा कदम यांच्यावर पुणे येथील भारती रुग्णालयात उपचार सुरू होते. उपचारादरम्यान प्रकृतीत चढ-उतार होत असतानाच बुधवारी त्यांची प्राणज्योत मालवली. आमदार डॉ. विश्वजित कदम, भारती विद्यापीठाचे कुलपती डॉ. शिवाजीराव कदम यांच्यासह कुटुंबीय त्यांच्या प्रकृतीवर लक्ष ठेवून होते.

चिंचणी (वाजेगाव) येथील त्यांच्या निवासस्थानी अंत्यदर्शनासाठी राजकीय व सामाजिक क्षेत्रातील मान्यवरांसह नागरिकांनी मोठी गर्दी झाली होती. भारती विद्यापीठाचे संस्थापक, महाराष्ट्राचे माजी मंत्री आणि ज्येष्ठ नेते स्वर्गीय डॉ. पतंगराव कदम यांच्या त्या वहिनी होत. कदम कुटुंबातील नाती त्यांनी आयुष्यभर जिव्हाळ्याने जपली. कुटुंबासह समाजाच्या सुख-दुःखात सहभागी होत प्रेम, माया आणि आपुलकीचा आधार देणारे व्यक्तिमत्त्व म्हणून त्यांची ओळख होती. माजी आमदार मोहनराव कदम यांच्या प्रदीर्घ राजकीय आणि सामाजिक वाटचालीत यशोदा कदम खंबीरपणे त्यांच्या पाठीशी उभ्या राहिल्या.

चिंचणी येथे निवासस्थानी अंत्यदर्शनानंतर अंत्ययात्रा सोनसळकडे रवाना झाली. सोनसळ येथील स्मशानभूमीत अंत्यसंस्कारावेळीही नागरिकांची मोठी गर्दी झाली होती. शोकाकुल वातावरणात आणि साश्रूनयनांनी यशोदा कदम यांना अखेरचा निरोप देण्यात आला. त्यांच्या निधनाने कदम कुटुंबाचा मायेचा आधार हरपल्याची भावना उपस्थितांनी यावेळी व्यक्त केली.

त्यांच्या पश्चात पती माजी आमदार मोहनराव कदम, मुलगा माजी जिल्हा परिषद सदस्य शांताराम कदम, मुलगी शोभाताई महाडिक, नातू कडेगाव पंचायत समितीचे सभापती डॉ. जितेश कदम, पंचायत समिती सदस्य दिग्विजय कदम, आदित्य कदम, हर्षवर्धन कदम यांच्यासह मोठा परिवार आहे. रक्षाविसर्जन शुक्रवार, दि. २१ ऑगस्ट रोजी सकाळी ९.३० वाजता सोनसळ येथील स्मशानभूमीत होणार आहे.

जळगाव येथील घटनेच्या निषेधार्थ ग्रामसभांवर बहिष्कार

ग्रामसेवक संघटनेचा इशारा

केसरी वृत्तसेवा

सांगली : जळगाव जिल्ह्यात ग्रामसभेदरम्यान घडलेल्या वादग्रस्त घटनेच्या तसेच ग्रामपंचायत अधिकारी संवर्गावर विविध प्रकारे येणाऱ्या दबावाच्या निषेधार्थ, ग्रामसेवक संघटनेचा पुढील निर्णय होईपर्यंत ग्रामसभा घेण्यावर बहिष्कार टाकण्याचा निर्णय घेण्यात आला आहे. याबाबतचे निवेदन जिल्हा कार्यकारिणीच्या निर्णयानुसार मुख्य कार्यकारी अधिकारी विशाल नरवाडे यांना देण्यात आले.

जिल्ह्यात जिल्हा नियोजन समिती, जिल्हा परिषद तसेच आमदार-खासदार स्थानिक विकास निधी, जनसुविधा, नागरी सुविधा, दलित वस्ती सुधारणा आणि २५-१५ योजनांतून मोठ्या प्रमाणात विकासकामे मंजूर होतात. या कामांच्या निविदा प्रक्रियेत ठराविक ठेकेदारांना कामे देण्यासाठी ग्रामपंचायत अधिकाऱ्यांवर पदाधिकारी अथवा संबंधितांकडून दबाव आणला जात असल्याचा आरोप संघटनेने केला आहे. नियमाप्रमाणे निविदा प्रक्रिया राबविल्यास संबंधितांच्या मर्जीतील ठेकेदारांना काम मिळेलच असे नाही. त्यामुळे तक्रारी, राजकीय दबाव आणि ब्लॅकमेलिंगच्या प्रकारांना ग्रामपंचायत अधिकारी सामोरे जात असल्याचे निवेदनात नमूद केले आहे. त्यामुळे पुढील निर्णय होईपर्यंत विविध विकासकामांच्या निविदा प्रक्रिया न राबविण्याचा निर्णय घेण्यात आला आहे.

मलेशियातील तीन गुन्हेगार पंजाब पोलिसांच्या अटकेत

चंडीगड : कुख्यात दविंदर बंबिहा टोळीतील तीन गुन्हेगारांना मलेशियात पंजाब पोलिसांनी अटक केली. केंद्रीय संस्थेच्या मदतीने तिघांचे मलेशियातून भारतात हस्तांतर करणे सोपे झाल्याचे एका वरिष्ठ अधिकाऱ्याने सांगितले.

मूळचा फरीदकोटचा रहिवासी जसप्रीत सिंग (ऊर्फ जस बेहबल) आणि राजस्तानमधील श्रीगंगानगरचा अजय सिंग व पवनदीप सिंग, अशी गुन्हेगारांची नावे असल्याचे पोलिस महासंचालक गौरव यादव यांनी सांगितले. त्यांना नवी दिल्लीतील इंदिरा गांधी आंतरराष्ट्रीय विमानतळावर पंजाब पोलिसांनी अटक केली.

नागपंचमी उत्सवात अश्लील नृत्य; १६ नागमंडळांवर पोलिसांची कारवाई

केसरी वृत्तसेवा

शिराळा : येथे दि.१७ रोजी झालेल्या नागपंचमीच्या उत्सवाच्या दरम्यान काही नागराज मंडळांनी मिरवणुकी दरम्यान मंडळासमोर महिलांचे नृत्य ठेवून अश्लील, बिभस्त नृत्य चालू ठेवले. हे नृत्य बंद करण्याची समज देऊन सुद्धा त्यांनी बंद केले नाही. त्यामुळे सोळा नागमंडळांवर शिराळा पोलिसांनी कारवाई केली.

यामध्ये एम कंपनी नागराज मंडळ, कोटेश्वर नागराज मंडळ, श्री नागराज मंडळ, रेणुका नागराज मंडळ, संयुक्त नागराज मंडळ, श्री गणेश नागराज मंडळ, ओम सिद्धी विनायक नागराज मंडळ, कीर्ती कुमार नागराज मंडळ, कचाड नागराज मंडळ, चव्हाटा नागराज मंडळ, चेतक नागराज मंडळ, नागाची तालीम नागराज मंडळ, एचटीएम नागराज मंडळ, फ्रेंड सर्कल नागराज मंडळ, क्रांती नागराज मंडळ, युवा साम्राज्य नागराज मंडळ या सोळा नागराज मंडळांवर कारवाई करण्यात आली आहे.

उर्वरित मंडळांवर कायदेशीर कारवाई करण्याची प्रक्रिया सुरू आहे. तसेच ध्वनी प्रदूषण करणाऱ्या मंडळांवरसुद्धा कारवाई करण्याची प्रक्रिया सुरू आहे.

पाच्छापूर सबस्टेशनमधून तीन लाखांची कॉपर वायर लंपास

केसरी वृत्तसेवा

जत शहर : जत तालुक्यातील पाच्छापूर येथील महावितरणच्या सबस्टेशनमधील डेल्टा ग्रुप ट्रान्सफॉर्मरमधून ७४० किलो कॉपर वायर अज्ञात चोरट्यांनी लंपास केली. चोरीला गेलेल्या वायरची किंमत सुमारे २ लाख ९६ हजार रुपये आहे. ही घटना १६ ऑगस्ट रोजी दुपारी साडेबारा वाजण्याच्या सुमारास घडली.

याबाबत महावितरणचे कनिष्ठ अभियंता आदित्य विजय हिरवे यांनी जत पोलीस ठाण्यात फिर्याद दिली. ट्रान्सफॉर्मर क्रमांक १२५८/३० मधील कॉपर वायर चोरीस गेल्याचे फिर्यादीत म्हटले आहे. याप्रकरणी अज्ञाताविरोधात गुन्हा दाखल करण्यात आला.

दिल्ली विमानतळावर ६८ लाखांची रोकड जप्त

नवी दिल्ली : दिल्लीतील इंदिरा गांधी आंतरराष्ट्रीय विमानतळावर सीआयएसएफच्या जवानांनी दोन भारतीय प्रवाशांकडून ६८.५३ लाख रुपयांची बेहिशेबी रोकड जप्त केली. विमानतळावर सामानाची तपासणी सुरू असताना दोन्ही प्रवाशांना संशयावरून थांबविण्यात आले. हे दोघेही आसाममधील गुवाहाटी येथे जाणार होते.

वाढीव घरपट्टी विरोधी कृती समितीची उद्या व्यापक बैठक

केसरी वृत्तसेवा

सांगली: सांगली, मिरज आणि कुपवाड शहर महानगरपालिका क्षेत्रातील वाढीव घरपट्टीच्या प्रश्नावर पुढील आंदोलनाची दिशा, नागरिकांच्या समस्या तसेच या संदर्भातील महत्त्वाची माहिती देण्यासाठी वाढीव घरपट्टी विरोधी कृती समितीची व्यापक महत्त्वाची माहिती बैठक आयोजित करण्यात आली आहे. ही बैठक शुक्रवार, दि. २१ ऑगस्ट रोजी दुपारी १२ वाजता, कष्टकऱ्यांची दौलत, पंचमुखी मारुती रोड, खणभाग, सांगली येथे होणार आहे.

महानगरपालिका क्षेत्रातील भांडवली मूल्यावर आधारित वाढीव घरपट्टीमुळे सर्वसामान्य नागरिक, मध्यमवर्गीय कुटुंबे, व्यापारी तसेच मालमत्ताधारकांवर आर्थिक भार वाढला आहे. या प्रश्नावर गेल्या काही महिन्यांपासून समितीच्या माध्यमातून विविध स्तरांवर पाठपुरावा व आंदोलन सुरू आहे. या बैठकीमध्ये वाढीव घरपट्टीबाबत वस्तुस्थिती, नागरिकांच्या अडचणी, पुढील आंदोलनाची दिशा, प्रशासनाकडे करण्यात येणारा पाठपुरावा आणि नागरिकांच्या हक्कांसाठी घेण्यात येणाऱ्या पुढील भूमिकेबाबत महत्त्वपूर्ण माहिती देण्यात येणार आहे.

त्यामुळे महानगरपालिका क्षेत्रातील सर्व राजकीय पक्षांचे पदाधिकारी, सामाजिक संस्थांचे पदाधिकारी, सामाजिक कार्यकर्ते तसेच वाढीव घरपट्टीने भरडले गेलेले सर्व नागरिक यांनी या बैठकीस मोठ्या संख्येने उपस्थित राहावे, असे आवाहन वाढीव घरपट्टी विरोधी कृती समिती यांच्या वतीने केले आहे.

नाट्यगृह नूतनीकरणामुळे यंदाचा इचलकरंजी फेस्टिव्हल स्थगित

केसरी वृत्तसेवा

इचलकरंजी : इचलकरंजी फेस्टिव्हल २०२६ यंदा नाट्यगृहाच्या नूतनीकरणाच्या कामामुळे स्थगित ठेवण्यात आला आहे, अशी माहिती इचलकरंजी फेस्टिव्हलच्या संयोजिका मोश्मी आवाडे यांनी दिली.

गणेशोत्सव आणि इचलकरंजी फेस्टिव्हल हे गेल्या ३० वर्षांपासून एक समीकरण बनले आहे. पुणे फेस्टिव्हलच्या धर्तीवर माजी वस्त्रोद्योग मंत्री प्रकाश आवाडे यांनी इचलकरंजी फेस्टिव्हलची सुरुवात केली. या माध्यमातून स्थानिक कलाकारांना हक्काचे व्यासपीठ मिळाले. शहर व परिसरातील अनेक कलाकारांनी या फेस्टिव्हलमधून आपल्या कलेला वाव देत यशाची उंच भरारी घेत इचलकरंजीच्या नावलौकिकात भर घातली आहे. आता आमदार राहुल आवाडे यांच्या मार्गदर्शनाखाली दरवर्षी श्रीमंत ना. बा. घोरपडे नाट्यगृह येथे इचलकरंजी फेस्टिव्हलचे आयोजन केले जाते. मात्र, यंदा नाट्यगृहाच्या नूतनीकरणाचे काम सुरू असल्याने इचलकरंजी फेस्टिव्हल २०२६ स्थगित ठेवण्याचा निर्णय घेण्यात आला आहे. दरम्यान, अनंत चतुर्दशीदिनी २५ सप्टेंबर रोजी झेंडा चौक येथे इचलकरंजी फेस्टिव्हलच्या वतीने सार्वजनिक विसर्जन मिरवणुकीत सहभागी होणाऱ्या गणेश मंडळांना मानाची पान-सुपारी देण्याचा कार्यक्रम आयोजित करण्यात येणार आहे, असेही मोश्मी आवाडे यांनी सांगितले.

यावेळी शेखर शहा, अहमद मुजावर आदी मान्यवर उपस्थित होते.

उदगावमध्ये सुगंधीत तंबाखुची वाहतूक; आगरच्या एकावर गुन्हा

केसरी वृत्तसेवा

जयसिंगपूर : उदगाव (ता. शिरोळ) येथील शिरोळ मार्गावर सुगंधीत तंबाखु, पान मसाला, गुटखा विक्री करण्याच्या उद्देशाने लुकमान समशेर गवंडी (वय ५४, रा. गवंडी मळा, मौजे आगर, ता. शिरोळ) हा दुचाकीवरून वाहतूक करीत असताना जयसिंगपूर पोलिसांनी बुधवारी सकाळी कारवाई केली. त्याच्याकडून पान मसाला, सुगंधीत गुटखा यासह दुचाकी असा ५२ हजार ६४० रुपयांचा मुद्देमाल हस्तगत करण्यात आला. याबाबतची फिर्याद पो. कॉ.रहिमान शेख यांनी जयसिंगपूर पोलिसांत दिली.

निधन वार्ता

खाशीबाई जाधव

कुंडल : येथील खाशीबाई यशवंत जाधव (वय ८७) यांचे मंगळवारी निधन झाले. त्यांच्या पश्चात मुले, सुना, नातवंडे असा परिवार आहे. प्रतिनिधी हायस्कूल, कुंडलचे माजी मुख्याध्यापक तसेच शिक्षण सेवक सोसायटी, सांगलीचे माजी चेअरमन सी. वाय. जाधव यांच्या त्या मातोश्री होत. रक्षाविसर्जन गुरुवार, दि. २० रोजी सकाळी १० वाजता कुंडल येथील स्मशानभूमीत होणार आहे.

ताराबाई तडाखे

मांगले : मांगले (ता. शिराळा) येथील ताराबाई निवृत्ती तडाखे (वय ७५) यांचे वृद्धापकाळाने निधन झाले. त्यांच्या पश्चात पती, दोन मुले, मुलगी, सुना, नातवंडे असा परिवार आहे. त्या अनिल तडाखे यांच्या आई होत्या. रक्षाविसर्जन शुक्रवार, दि. २१ रोजी सकाळी १० वाजता मांगले येथे आहे.

संपतराव पाटील

मांगले : येथील प्रगतशील शेतकरी संपतराव सर्जेराव पाटील (वय ६५) यांचे हृदयविकाराने निधन झाले. त्यांच्या मागे पत्नी, मुलगा, दोन मुली, आई, भाऊ, पुतणे, सुना, नातवंडे असा परिवार आहे. रक्षाविसर्जन गुरुवार, दि. २० रोजी सकाळी १० वाजता मांगले येथे आहे.

केसरी

खालील ठिकाणी प्रतिनिधी नेमणे आहेत.

मिरज ग्रामीण, आष्टा आणि कडेगाव

- कोणत्याही शाखेचा पदवीधर.
- मराठी भाषेची उत्तम जाण आवश्यक.
- राजकीय, सामाजिक, सांस्कृतिक, शैक्षणिक विषयांची जाण असावी.
- दैनिकातील प्रतिनिधी/वार्ताहर पदाचा अनुभव असावा.
- कमाल वयोमर्यादा ४५ वर्षे.

इच्छुकांनी आपले अर्ज ७ दिवसांच्या आत sanglikesari@gmail.com या ई-मेलवर पाठवावेत.

फॉर्म - अ
सार्वजनिक सूचना

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निवारण प्रक्रिया) विनियम, २०१६ च्या विनियम ६ अन्वये)

मेसर्स श्री करवीर निवासिनी महालक्ष्मी इस्पात प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीसाठी

तपशील

१	कॉर्पोरेट कर्जदाराचे नाव	मेसर्स श्री करवीर निवासिनी महालक्ष्मी इस्पात प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२६/०८/१९९३
३	ज्या प्राधिकरणांतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी झाली आहे	आरओसी पुणे
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U27104PN1993PTC073651
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	A-6, MIDC गोकुळ शिरगाव, कोल्हापूर, महाराष्ट्र, भारत, ४१६२३४
६	कॉर्पोरेट कर्जदाराबाबत दिवाळखोरी प्रक्रिया सुरू झाल्याची तारीख	१८ ऑगस्ट २०२६ (आदेश १९ ऑगस्ट २०२६ रोजी प्राप्त)
७	दिवाळखोरी निवारण प्रक्रिया पूर्ण होण्याची अंदाजित तारीख	१५ फेब्रुवारी २०२७
८	अंतरिम निवारण व्यावसायिक म्हणून काम करणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	श्री. पुरुषोत्तम बेहरा नोंदणी क्रमांक : IBBI/IPA-002/IP-P00940/2019-2020/12993 AFA ची वैधता: ३१ डिसेंबर २०२६ पर्यंत
९	बोर्डाकडे नोंदणीकृत असलेला अंतरिम निवारण व्यावसायिकाचा पत्ता आणि ई-मेल	पत्ता: फ्लॅट क्र. ४०२, साई प्रसाद बिल्डिंग, सायन कामगार सीएचएस, रोड क्र. २९, सायन (पूर्व), मुंबई, मुंबई शहर, महाराष्ट्र - ४०००२२. ईमेल आयडी: purusosbbj@yahoo.com
१०	अंतरिम निवारण व्यावसायिकाशी पत्रव्यवहारासाठी वापरायचा पत्ता आणि ई-मेल	पत्रव्यवहाराचा पत्ता : ४०२-४०३ लोटस प्लाझा, लक्ष्मी नारायण मंदिराच्या मागे, व्हीनस कॉर्नर, शाहूपुरी, कोल्हापूर, महाराष्ट्र - ४१६००१. प्रक्रिया ईमेल आयडी: ibc.knmpl@gmail.com.
११	दावे सादर करण्याची अंतिम तारीख	२ सप्टेंबर २०२६
१२	अंतरिम निवारण व्यावसायिकाने निश्चित केलेले, कलम २१ च्या उप-कलम (६ए) च्या खंड (ब) अंतर्गत येणारे धनकोंचे वर्ग (असल्यास)	लागू नाही
१३	धनकोंच्या वर्गाचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी निवडलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४	(अ) संबंधित फॉर्म्स आणि (ब) अधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत :	अ) वेबलिंक: https://ibbi.gov.in/en/home/downloads ब) लागू नाही

याद्वारे सूचना देण्यात येते की, नॅशनल कंपनी लॉ ट्रिब्युनल, मुंबई बेंच VI ने १८ ऑगस्ट २०२६ रोजी 'मेसर्स श्री करवीर निवासिनी महालक्ष्मी इस्पात प्रायव्हेट लिमिटेड' यांच्या कॉर्पोरेट दिवाळखोरी निवारण प्रक्रियेस सुरुवात करण्याचे आदेश दिले आहेत.

'मेसर्स श्री करवीर निवासिनी महालक्ष्मी इस्पात प्रायव्हेट लिमिटेड' च्या धनकोंना याद्वारे आवाहन करण्यात येते की, त्यांनी त्यांचे दावे पुराव्यासह २ सप्टेंबर २०२६ रोजी किंवा त्यापूर्वी, नोंद क्र. १० समोर नमूद केलेल्या पत्त्यावर 'अंतरिम रिझोल्यूशन प्रोफेशनल' यांच्याकडे सादर करावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह केवळ इलेक्ट्रॉनिक माध्यमाद्वारेच सादर करावेत. इतर सर्व धनको त्यांचे दावे पुराव्यासह प्रत्यक्ष, टपालाद्वारे किंवा इलेक्ट्रॉनिक माध्यमाद्वारे सादर करू शकतात. दाव्यासाठी खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

सही/-
पुरुषोत्तम बेहरा,
अंतरिम रिझोल्यूशन प्रोफेशनल
'मेसर्स श्री करवीर निवासिनी महालक्ष्मी इस्पात प्रायव्हेट लिमिटेड' यांच्या प्रकरणात.
नोंदणी क्रमांक : IBBI/IPA-002/IPA-00940/2019-20/12993
AFA वैध: ३१.१२.२०२६ पर्यंत

दि. २० ऑगस्ट २०२६
ठिकाण : मुंबई